

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2622

ANSWERED ON:16.12.2008

REGISTRATION OF CRIMINAL CASES

Agarwal Shri Dharendra;Patel Shri Jivabhai Ambalal;Thakur Shri Anurag Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of criminal cases registered,disposed off and pending during the last three years and the current year,State-wise;
- (b) the rate of conviction achieved and number of cases remained unsolved and transferred to CBI during the said period;
- (c) whether the rate of conviction has been low and number of unsolved cases high;
- (d) if so, the reaction of the Government thereto;
- (e) whether the First and Second Police Reform Commissions had expressed their views on the working of Police throughout the country has not been satisfactory resulting law and order problem;and
- (f) the outcome of the steps taken by the Government to improve the situation of law and order in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(DR. SHAKEEL AHMAD)

(a) & (b): The National Crime Records Bureau (NCRB) compiles data relating to crime on an annual basis.The State-wise details of total number of criminal cases registered,disposed off and pending including conviction rate are at Annexure-I

The number of cases transferred to the CBI is as under:-

Year Number of Cases

2005 209

2006 242

2007 148

2008 73

(up to 30/09/02008)

(c) & (d): "Police" and "Public Order" are State subjects under the Constitution and,as such, the primary responsibility of prevention,detection,registration,investigation and prosecution of crime cases lies with the concerned State Governments.The Union Government,however,attaches highest importance to the matter of prevention of crime and therefore,impresses upon the State Governments and UT Administrations from time to time,to give more focused attention to the prevention and control of crime within their respective jurisdiction, and related aspects pertaining to speedy investigation/prosecution and trial of cases.

(e) & (f): A National Police Commission (NPC) was constituted in 1977 to study the problems of police and make a comprehensive review of Police Systems at national level.The NPC dealt with wide range of aspects of Police functioning. Various other Committees etc., have also made recommendations relating to Police Reforms from time to time.Their reports have been sent to all the State

Governments/Union Territory Administrations for examination and appropriate action. The Central Government has been following up with the State Government on a regular basis.

"Police" and "Public Order" are State subjects. However, the Central Government has been supplementing the efforts of the State Governments through a variety of Schemes which, inter-alia, include:- assistance under the Scheme for Modernization of State Police Forces (MPF) for strengthening and improvement of infrastructure at Police Stations and other levels, mobility, modern weaponry and equipment, communication systems, strengthening of the intelligence machinery, training etc., Strengthening the Forensic Science related facilities; assistance for computerization of police operations at the level of the Police Stations with networking with levels and creation of data bases at the local, State and national levels under a scheme "Crime and Criminal Tracking and Networking System" (CCTNS) with an allocation of Rs. 2000/- crore in the Eleventh Plan; assistance for raising India Reserve Battalions with provision for raising two companies of such Battalions as Commando units; etc.